Voting and contesting elections are statutory rights, not fundamental: SC

NEW DELHI : The Supreme Court has reiterated that the right to vote and the right to contest an election are not fundamental rights but statutory rights created by law, and can therefore be regulated or restricted through legal provisions.

While upholding eligibility conditions prescribed for candidates contesting elections to cooperative dairy bodies in Rajasthan, a Bench of Justices R. Mahadevan and Sanjay Karol observed that "neither the right to vote nor the right to contest an election is a fundamental right," clarifying that both rights exist only to the extent conferred by statute.

Drawing a clear distinction between the two, the apex court said the right to vote and the right to contest elections "operate in distinct fields" and cannot be treated as interchangeable.

"The right to vote is the right to participate in the electoral process by exercising franchise; and the right to contest is a distinct and additional right," the Justice Mahadevan-led Bench said, adding that the latter can validly be subjected to "qualifications, eligibility conditions, and disqualifications."

The ruling came in the context of a dispute over bye-laws framed by Rajasthan's District Milk Producers' Cooperative Unions, which imposed conditions such as minimum milk supply requirements and operational performance standards for candidates seeking election to the Board of Directors.

Setting aside the impugned decision striking down the bye-laws, the Supreme Court held that the Rajasthan High Court had erred in equating restrictions on candidature with restrictions on voting rights.

"The High Court, by equating regulation of eligibility to contest elections with a restriction on the right to vote, conflated two distinct statutory rights," the Justice Mahadevan-led Bench said.

It further held that the impugned bye-laws only regulated eligibility to contest or continue in office and did not curtail members' voting rights. "The impugned bye-laws operate solely in the domain of candidature and holding of office, without impinging upon the right to exercise franchise," the apex court said.

It clarified that statutory rights, unlike fundamental rights, can be shaped, limited, or regulated by legislation to ensure effective governance and institutional integrity.

"The right to contest an election and to vote can always be restricted or abridged, if statute/rules or regulations prescribe so," the apex court held.

Holding that the eligibility conditions were valid and consistent with the statutory framework governing cooperative societies, the Supreme Court allowed the appeal and restored the impugned bye-laws.

कार्यपालक अभियंता का कार्यालय
पेयजल एवं स्वच्छता प्रमंडल लातेहार

पेयजल एवं स्वच्छता प्रमंडल लातेहार का अति–अल्प कालीन निविदा सूचना सं0– DWSD/LTR/RRP-04/2026-27 (1st call) Date- 09.04.2026 जो दैनिक समाचार पत्रों में PR377098 (Drinking Water and Sanitation)26-27*D से प्रकाशित है। जिसे निम्न प्रकार संशोधित किया जाता है।

क्र0सं0	विवरणी		पूर्व से प्रकाशित सूचना	संशोधित सूचना
01	बेबसाईट पर निविदा प्रकाशन की तिथि	:–	15.04.2026 अपराहन 04:30 बजे तक।	13.04.2026 अपराहन 04:30 बजे।
02	निविदा प्राप्ति (आनॅ लाईन बिडिंग) की अंतिम तिथि एवं समय	:–	21.04.2026 अपराहन 05:00 बजे तक।	18.04.2026 अपराहन 05:00 बजे तक।
03	सरकार के सचिव, सूचना प्रौद्योगिकी एवं ई0– गर्वेनस झारखण्ड मंत्रालय के ज्ञापांक– 120 दि0– 03.10.23 के आलोक में विपत्र का मूल्य एवं अग्रधन की राशि Online जमा करने की तिथि	:–	21.04.2026 अपराहन 05:00 बजे तक।	18.04.2026 अपराहन 05:00 बजे तक।
04	तकनीकी बीड खोलने की तिथि	:–	23.04.2026 अपराहन 02:00 बजे तक।	22.04.2026 अपराहन 02:00 बजे तक।

निविदा की शेष सभी सूचनायें यथावत रहेगी।

कार्यपालक अभियंता,
पेयजल एवं स्वच्छता प्रमंडल लातेहार

PR 377336 Drinking Water and Sanitation (26-27)_D

India-flagged LPG vessel Jag Vikram safely crosses Strait of Hormuz: Govt

NEW DELHI : The Government on Saturday said, in a routine briefing, that the India-flagged LPG vessel Jag Vikram has safely crossed the Strait of Hormuz, even as authorities continue to closely monitor maritime operations amid heightened tensions in the Gulf region.

The vessel -- carrying around 20,400 metric tonnes of LPG with 24 seafarers onboard -- is expected to reach Mumbai on April 15, the Ministry of Ports, Shipping and Waterways said.

Reassuring the safety of Indian maritime assets, the government said all Indian seafarers in the region are safe, and no incident involving Indian-flagged vessels has been reported in the past 24 hours.

It further added that necessary measures have been put in place to safeguard Indian vessels and seafarers operating in the region, with continuous monitoring through a 24x7 Shipping Control Room.

The control room has handled 5,973 calls and over 12,675 emails since its activation, including 128 calls and 319 emails in the last 24 hours.

Through the Directorate General of Shipping (DG Shipping), the government has facilitated the safe repatriation of over 2,009 Indian seafarers so far, including 81 in the past 24 hours from various locations across the Gulf region.

Port operations across the country remain normal, with no congestion reported, it said.

Coordination is ongoing with the Ministry of External Affairs, Indian missions and maritime stakeholders to ensure seafarer welfare and uninterrupted operations, according to the government.

Meanwhile, the Ministry of External Affairs (MEA) said Indian missions across the Gulf and West Asia region remain in close contact with the Indian community and are providing assistance and issuing advisories for their safety.

The Government is closely monitoring developments in the region and is in regular contact with state governments and Union Territories to ensure effective coordination, the MEA said.

MP: Four cheetah cubs born in wild at Kuno National Park

BHOPAL : In a significant achievement for India's cheetah reintroduction programme, a 25-month-old Indian-born female cheetah named Gamini has given birth to four healthy cubs in the wild at Kuno National Park in Madhya Pradesh.

Union Minister of Environment, Forest and Climate Change, Bhupendra Yadav, described the event as a "Kuno milestone moment" and a proud achievement for the nation. Announcing the news on Saturday, the minister said that this is the first recorded wild birth by an Indian-born female cheetah since the ambitious Project Cheetah was launched in 2022. Gamini, who has been living freely in the wild for over a year, delivered the four cubs under natural conditions. This marks a significant step towards the project's main goals of ensuring the survival and successful breeding of cheetahs in their new Indian habitat.

Minister Yadav said, "This is a historic moment at Kuno National Park. It reflects the growing adaptation of cheetahs to Indian conditions and stands as a testament to the dedication and tireless efforts of the managers, veterinarians, and field staff at Kuno."

The birth is being seen as a major boost for the cheetah reintroduction programme, which aims to restore a viable population of the big cat in India after it became extinct in the country more than 70 years ago.

Cheetahs from Namibia and South Africa were brought to Kuno National Park starting in 2022. PM Modi had released them into the wilderness. The park in Sheopur district was chosen for its vast grasslands and adequate prey base.

कार्यपालक अभियन्ता का कार्यालय
भवन निर्माण विभाग, भवन प्रमण्डल संख्या–2, राँची

अल्पकालीन निविदा आमंत्रण सूचना संख्या–4/2026–27

1. विज्ञापनदाता का पदनाम एवं पता :– कार्यपालक अभियन्ता, भवन निर्माण विभाग, भवन प्रमण्डल सं0–2, राँची।
2. परिमाण विपत्र बिक्री की तिथि एवं समय :– दिनांक 24.04.2026 को 1.00 बजे अपराहन तक
3. निविदा प्राप्ति की तिथि एवं समय :– दिनांक 25.04.2026 का 3.00 बजे अपराहन तक।
4. निविदा खोलने की तिथि एवं समय :– दिनांक 25.04.2026 को 3.30 बजे अपराहन।
5. परिमाण विपत्र बिक्री का स्थान :–1) अधीक्षण अभियन्ता, भवन निर्माण विभाग, भवन अंचल सं0–2, राँची के प्रतिनियुक्त पदाधिकारी द्वारा 2) कार्यपालक अभियन्ता,भवन निर्माण विभाग, भवन प्रमण्डल सं0–2, राँची के प्रतिनियुक्त पदाधिकारी द्वारा नगर नियंत्रण कक्ष राँची।
6. निविदा प्राप्ति का स्थान :– नगर नियंत्रण कक्ष राँची, कार्यपालक अभियन्ता, भवन निर्माण विभाग, भवन प्रमण्डल सं0–2, राँची के प्रतिनियुक्त पदाधिकारी द्वारा।
7. निविदा खोलने का स्थान :– अधोहस्ताक्षरी का कार्यालय
8. कार्य की विवरणी :–

क्र०	कार्य का नाम	प्राक्कलित राशि (रू.)	परिमाण विपत्र का मूल्य (रू.)	अग्रधन की राशि (रू.)	कार्य समाप्ति की अवधि
1	Construction of Boundary Wall (G.I. Sheet) and G.I. Sheet Shed of B Type Qtr. No. -1874, Sector-2 at HEC, Dhurwa, Ranchi	4,02,900.00	750.00	8500.00	1 Month
2	Renovation of "AN" Type Qtr. No. -280 (F. Fl.) in Sector-3 at HEC, Dhurwa, Ranchi	3,90,800.00	750.00	8000.00	1 Month
3	Renovation of "CDOHC" Type Qtr. No. -681 (F.Fl.) in Sector-2 at HEC, Dhurwa, Ranchi	4,74,800.00	750.00	9500.00	1 Month
4	Renovation of Main Building and Construction of Boundary wall (G.I. Sheet) in B Type Qtr. No. -01, Sector-3 at HEC, Dhurwa, Ranchi	5,49,200.00	1250.00	11000.00	1 Month
5	Renovation and Construction of Guest Room F-4 (Ground Floor) at Sector-03, HEC, Dhurwa, Ranchi (Jharkhand)	47,69,200.00	5000.00	95500.00	2 Months

नोट :– निविदा की शर्तें http://www.jharkhand.gov.in एवं कार्यालय के सूचना पट्ट पर देखी जा सकती है।

कार्यपालक अभियन्ता भवन निर्माण विभाग
भवन प्रमण्डल संख्या–2, राँची

PR.NO.377285 Building(26-27):D

Mumbai-Ahmedabad bullet train: Second tunnel boring machine assembly begins at Savali

AHMEDABAD/MUMBAI : The assembly of the second Tunnel Boring Machine (TBM) for the Mumbai-Ahmedabad High Speed Rail corridor has commenced at Savali near Ghansoli, marking a key phase in the development of the underground section of India's first bullet train project.

The machine is being assembled approximately 39 metres below ground level at the Savali shaft, from where it will be deployed to drive tunnels towards Vikhroli as part of the Mumbai-Ahmedabad Bullet Train corridor. As part of the ongoing installation process, a 190-metric-tonne gantry was lowered into position. The structure measures 18 metres in length, 10 metres in width and 9 metres in height. Project officials said each TBM in the corridor will be equipped with four gantries, which are connected to the main shield assembly and cutterhead. These gantries will remain integrated with the TBM during tunnel excavation and will assist in key operations, including excavation, waterproofing, and the installation of precast tunnel lining segments. Given the limited working space at the Savali shaft, engineers have assembled at depth using carefully sequenced lifting operations and controlled installation methods. The initial tunnelling drive from Savali is scheduled to begin in July. In a separate major engineering milestone reported earlier this week, a 1,360-metric-tonne precast portal beam was successfully launched over an operational railway line near Maninagar area in Ahmedabad.

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHREE DWARKADHISH UDYOG PRIVATE LIMITED

	Relevant Particulars	
1.	Name of corporate debtor	Shree Dwarkadhish Udyog Private Limited
2.	Date of incorporation of corporate debtor	19.07.2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ranchi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U52190JH2012PTC000540
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No.-207, 2nd Floor, Samriddhi Square, Kishorganj, Ranchi, Jharkhand, India – 834 001
6.	Insolvency commencement date in respect of corporate debtor	09.04.2026
7.	Estimated date of closure of insolvency resolution process	06.10.2026 (180 days from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Umesh Kumar Registration No.: IBBI/IPA-001/IP-P-01978/2020-21/13152
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 4D, D Block, Satyabhama Grand Apartment Kusai, Doranda, Ranchi- 834 002 Email: umeshkr62@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Flat No. 4D, D Block, Satyabhama Grand Apartment Kusai, Doranda, Ranchi- 834 002 Email: sdupl.cirp@gmail.com
11.	Last date for submission of claims	23.04.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Flat No. 4D, D Block, Satyabhama Grand Apartment Kusai, Doranda, Ranchi- 834 002

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the Shree Dwarkadhish Udyog Private Limited on 09.04.2026.

The creditors of Shree Dwarkadhish Udyog Private Limited, are hereby called upon to submit their claims with proof on or before 23.04.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Mr. Umesh Kumar
IBBI/IPA-001/IP-P-01978/2020-21/13152
Interim Resolution Professional

Date : 11.04.2026/
Place : Jharkhand

AFFIDAVIT

I, Sanjay Kumar, S/o Dwarika Gope, R/o At + P.O. - Keshwari, P.S. Suriya, Dist. Giridih, do hereby solemnly declared vide affidavit No. 110 dated 11.04.2026, that my minor son's Aadhar Card vide No. 5450 3345 1754 name mentioned as SHUBHAM KUMAR, but my son's name in Matric Certificate Mark Sheet, No. 104174, Registration No. 22030-09725-23, Roll Code 22030, Roll No. 0291 and Birth Certificate Registration No. B20252029447000062, Issue date 20/03/2025 mentioned as SUJAL KUMAR. SUBHAM KUMAR and SUJAL KUMAR both name is same person who is my son. Now my son is known forever as name SUJAL KUMAR.

AFFIDAVIT

I, MD JASIM AKHTER ANSARI, S/O Md Amiruddin Ansari, Resident Of – Ramzan Colony, Old H.B Road, Kanta Toli, Ranchi, Jharkhand, 834001 do hereby solemnly affirmed declare as under: 1.That I am an Indian citizen and residing of my above noted address.That my name MD JASIM AKHTER ANSARI which has been mentioned in my Aadhar card being no – 4201 1545 0134. 2. That my name MD JASIM AKHTER which has been mentioned in my Passport Being Passport No – N5403880. 3. Earlier my name was Md Jasim Akhter, now I am changing my name to Md Jasim Akhter Ansari And I'll known as Md Jasim Akhter Ansari 4. That my true and correct name is MD JASIM AKHTER ANSARI.Hence I need this affidavit to correct my name MD JASIM AKHTER to MD JASIM AKHTER ANSARI in my Passport. 5. 5.That for any kind of wrong I shall be responsible for the same. As per Affidavit Ref. No.181, Date : 08.04.2026

Political row erupts over Nripendra Misra's remarks on 1990s Ayodhya decisions

LUCKNOW : A political controversy erupted on Saturday following remarks by Ram Mandir Construction Committee Chairman Nripendra Misra, who said that decisions during critical events like the 1992 demolition of the Babri Masjid were largely driven by political leadership rather than bureaucratic officials.

Recalling the developments of that period, Misra said that in 1992, despite reports indicating a collapse of law and order in Ayodhya, the then Chief Minister Kalyan Singh had issued clear instructions that police should not open fire on 'Karsevaks'.

He also referred to his tenure serving under different political administrations, including that of former Chief Minister late Mulayam Singh Yadav, noting the contrast in approaches adopted by the two leaders during moments of crisis.

Reacting to Misra's remarks, Uttar Pradesh Minister Jaiveer Singh told IANS, "The entire world knows that no matter who the principal secretary is, the decision of the Chief Minister is followed. Whatever Mulayam Singh Yadav had decided, it had to be followed by Misra and other officials even though they did not agree."

BJP spokesperson Pratul Shah Deo also criticised the actions of the Mulayam Singh Yadav government, saying, "No one can justify what Mulayam Singh Yadav's government did to Kar Sevaks. It was brutal and a big attack on the Sanatanis.

झारखण्ड सरकार
कार्यपालक अभियंता का कार्यालय,पेयजल एवं स्वच्छता प्रमंडल,गोंदा,राँची

अतिअल्प कालीन निविदा आमंत्रण सूचना सं०–01/2026–27
Email Id – eedwsd.gonda@gmail.com

1.	विभाग का नाम	:–	पेयजल एवं स्वच्छता विभाग, झारखंड, राँची।
2.	विज्ञापनदाता का नाम	:–	कार्यपालक अभियंता, पेयजल एवं स्वच्छता प्रमंडल, गोन्दा, राँची।
3.	परिमाण विपत्र की बिक्री की अंतिम तिथि एंव समय	:–	18.04.2026 को अपराह्न 1.00 बजे तक।
4.	निविदा प्राप्ति की तिथि एंव समय	:–	20.04.2026 को अपराह्न 3.00 बजे तक।
5.	निविदा खोलने की तिथि एंव समय	:–	20.04.2026 को अपराह्न 3.30 बजे।
6.	परिमाण विपत्र बिक्री का स्थान	:–	1) कार्यपालक अभियंता, पेयजल एवं स्वच्छता प्रमंडल, गोन्दा,राँची। 2) अधीक्षण अभियंता, पेयजल एवं स्वच्छता नागरिक अंचल, राँची।
7.	निविदा प्राप्ति एंव खोलने का स्थान:–	:–	कार्यपालक अभियंता, पेयजल एवं स्वच्छता प्रमंडल, गोन्दा, राँची।
8.	कार्यो की विवरणी	:–	

क	कार्य का नाम	प्राक्कलित राशि	अग्रधन की राशि	B.O.Q. का मूल्य	कार्य समाप्ति की अवधि।
1	Day to Day repair Maintenance of (2000 Lph) existing iron & Turbidity Removal Filter Plant with Alum Pot, Oxidization chamber filter with Multiple Valve, Replacement of Filter Media and necessary water supply pipe and it's allied work at D type Quarter no 1/16 Deputy Pada Ranchi under D. W. & S. Division, Gonda, Ranchi for year 2026-27	5,26,253.00	11,000.00	1250.00	12 माह
2	Day to Day maintenance of 2000 Lph R.O. Plant filter System with necessary water supply and its allied work at Residence of Chief Justice Kanke Road, under D. W. & S. Division, Gonda, Ranchi. for year 2026-27	12,49,017.00	25,000.00	5000.00	12 माह
3	Day to Day repair maintenance of 2000 LPH R.O. Plant filter System with necessary water supply and allied work at Residence of Zila Abhiyanta Awas Near Akashwani Ratu Road Ranchi under D. W. & S. Division, Gonda, Ranchi.	11,03,073.00	22,000.00	2500.00	12 माह
4	Ay to Day repair maintenance of 1000 Lph R.O. Plant filter System with necessary water supply and its allied work at Residence of IAS Bangla No.-03 Dindayal Nagar Ranchi under D. W. & S. Division, Gonda, Ranchi. for year 2026-27	9,22,015.00	18,000.00	1250.00	12 माह

नियम एवं शर्तें सूचनापट् पर देखा जा सकता हैं।

कार्यपालक अभियंता
पेयजल एवं स्वच्छता प्रमंडल, गोन्दा, राँची

PR 377303 Drinking Water and Sanitation(26-27).D

झारखण्ड सरकार
कार्यपालक अभियंता का कार्यालय,पेयजल एवं स्वच्छता प्रमंडल,राँची पूर्व,राँची

ई0 प्रोक्योरमेन्ट अति–अल्पकालीन निविदा सूचना

T. Reference No. :- S/R -02/2026-27 **Date 11.04.2026**

Sl. No.	Name of Work	GROUP NUMBER	Estimated Cost (LAKH.)	Bid Security	Cost of BOQ (Rs.)
1.	Relocation of Defunct T/W of 125mm X 115mm X70 mtr. & 90 mtr. Deep (Av.) Drilled Tube well complete with installation of India Mark -II H.P. with 32mm dia Medium Class G.I. Riser pipe DTH Rig Machine with 1200 blue UPVC casing Pipe including Platform & Drain Etc.	Group No. SR/RE/70mtr-01 (16Nos.)	14.48032	29000.00	2500.00
		Group No. SR/RE/90mtr-02 (22 Nos.)	22.59180	45200.00	5000.00
2.	Time of Completion	45 Days			
3.	Date of Tender Uploading on Website	16.04.2026/04.00 PM.			
4	Document Download / Sale Start Date	16.04.2026/04.00 PM.			
5	Bid Submission Start Date	16.04.2026/04.00 PM.			
6	Document Download / Sale End Date	22.04.2026/04.00 PM.			
7	Bid Submission End Date	22.04.2026/04.00 PM.			
8	Date of Opening of Tender	24.04.2026/11.00 AM.			
9	Name & Address of Office Inviting Tender	Executive Engineer, Drinking Water & Sanitation Division, Ranchi East, Ranchi.			
10	Name & Address of Opening Officer	Executive Engineer, Drinking Water & Sanitation Division, Ranchi East, Ranchi.			
11	Contact No. Of Procurement Office	0651-3560890			

नोटः–1. विशेष जानकारी के लिये वेबसाईट – http://jharkahndtenders.gov.in पर देखा जा सकता है।

कार्यपालक अभियंता
पेयजल एवं स्वच्छता प्रमंडल, राँची पूर्व, राँची

PR 377310 Drinking Water and Sanitation(26-27).D

कार्यालय : जिला परिषद, चतरा
(E.mail: districtboardchatra@gmail.com)

सूचना

एतद् द्वारा सूचित किया जाता है कि "टण्डवा प्रखण्ड अन्तर्गत अम्बेडकर चौक के पास निर्मित कुल 20 (बीस) अदद दूकान संख्या 01, 02, 07, 08, 10, 12, 14, 15, 16, 17, 19, 21, 22, 23, 24, 25, 34, 36, 38, 39 को किराया पर उपलब्ध कराया जाना है।

अतः इच्छुक व्यक्ति निम्नलिखित शर्तो का अनुपालन करते हुए दिनांक 25/04/2026 तक (कार्यालय कार्य अवधि में) आवेदन पत्र समर्पित कर सकते है :–

शर्त :–

1. कुल दूकानों की संख्या से अधिक आवेदन प्राप्त होने की स्थिति में खुला डाक के माध्यम से दूकान का आवंटन किया जायेगा। दूकान आवंटित नहीं होने के स्थिति में जमा अग्रधन की राशि वापस कर दी जायेगी।
2. एक आवेदक एक ही आवेदन कर सकेगें एक से अधिक आवेदन पर विचार नहीं किया जायेगा। आवेदनकर्ता को आवेदन के साथ मो0 1,00,000/– (एक लाख रू0) का बैंक ड्राफ्ट किसी भी राष्ट्रीयकृत बैंक से निर्गत जो "उप विकास आयुक्त–सह–मुख्य कार्यपालक पदाधिकारी, जिला परिषद चतरा" के पदनाम से देय हो आवेदन के साथ जमा करना अनिवार्य होगा। बिना ड्राफ्ट का आवेदन पत्र स्वीकार नहीं किया जायेगा।
3. एक आवेदनकर्ता के नाम से एक ही दूकान आवंटित की जायेगी। पहले से जिस आवेदक को दूकान आवंटित है, उसे दूकान आवंटित नहीं की जायेगी। जॉच के क्रम में गलत पाये जाने पर आवंटित दूकान का आवंटन रद्द कर दिया जाएगा। जिस पर आवेदनकर्ता का कोई भी दावा मान्य नहीं होगा। इस आशय का शपथ पत्र आवेदन के साथ संलग्न करना अनिवार्य होगा।
4. स्करी सेवा/उच्चतर संस्था में कार्यरत व्यक्ति को दूकान आवंटित नहीं की जायेगी।
5. आवेदनकर्ता को अपना पहचान पत्र/पैन कार्ड की स्व अभिप्रमाणित प्रति जमा करना अनिवार्य होगा तथा मूल कागजात साथ में सत्यापन हेतु प्रस्तुत करना अनिवार्य होगा।
6. एकरारनामा स्टाम्प शुल्क की राशि बन्दोबस्तधारी को स्वयं वहन करना होगा। दूकान आवंटित होने के पश्चात् मासिक किराया 8.75 पैसा प्रति स्क्वायर फीट के अलावा सरकार द्वारा निर्धारित जी0एस0टी0 का भुगतान करना होगा।
7. दूकान का प्रकार (10'x10' का दूकान) एवं (9'x8' का स्टोर) कुल रकवा 172 स्क्वायर फीट, मासिक किराया 8.75/प्रति स्क्वायर फीट निर्धारित है, जिसका प्रति दूकान कुल मासिक किराया मो0 1505.00 देय होगा।
8. प्रत्येक अगले तीन वर्ष पर 10% किराया में बृद्धि की जायगी।
9. निर्धारित मासिक किराया प्रत्येक माह कार्यालय में आकर जमा करना आवश्यक होगा।
10. लगातार तीन माह तक मासिक किराया नही देने पर लम्बित किराया का 10% अतिरिक्त भुगतान करना आवश्यक होगा।
11. संबंधित दुकान का एकरारनामा की तिथि से जिस स्थिति में है (As it is where it is) एकरारनामा किया जायगा।
12. अद्योहस्ताक्षरी को बिना कारण बताये डाक स्थगित करने/रद्द करने का अधिकार सुरक्षित है।

उप विकास आयुक्त–सह–
मुख्य कार्यपालक पदाधिकारी,
जिला परिषद, चतरा

PR 377264 District (26-27)_D